

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.218-219 of 2012

(Arising out of Order-in-Original No.23 & 24/2011 dt.17.11.2011 passed by Commissioner of Central Excise, Chennai-II Commissionerate)

With

Excise Appeal No.41165-41167 of 2013

(Arising out of Orders-in-Appeal No.30, 31 & 32/2013 (M-II) dt.20.02.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Chennai-1 Commissionerate)

Excise Appeal No.41152 of 2016

(Arising out of Order-in-Appeal No.62/2016 (CXA-I) dt.09.03.2016 passed by Commissioner of Central Excise (Appeals-I), Chennai)

M/s.J.R.Metals Chennai Ltd

Periyapuliyur Village, Poovalampedu post,
Via Kavaraipettai, Gummidipoondi – 601 206.

Appellant

VERSUS

Commissioner of Central Excise

Chennai II Commissionerate
692, Anna Salai, MHU Complex,
Nandanam, Chennai – 600 035.

Respondent

APPEARANCE:

For the Appellant : Sh.Venkatachalam S, Advocate
For the Respondent : Sh.Vikas Jhajharia, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :03.03.2020
DATE OF DECISION :03.03.2020

FINAL ORDER No. 40659-40664 /2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal's are withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal's are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal's in case discharge certificate is not issued for the dispute pertaining to these Appeals. Appeal's are dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp